

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 1049 of 2020

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Adam Sandi Purti ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Ritesh Kumar, Advocate

For the Opposite Party : A.P.P.

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3/24.06.2020 Heard the parties.

The petitioner is an accused in connection with S. T. No. 141 of 2017 arising out of Murhu P.S. Case No. 55 of 2012 corresponding to G. R. No. 311 of 2012.

It has been alleged that the cousin brother of the informant and two other persons were murdered by the extremists. The petitioner is not named in the FIR and even in course of investigation what has been collected by the Investigating Officer would point to a vague suspicion about the involvement of the petitioner. Paragraph 80 of the case diary reveals that there is one criminal antecedent of the petitioner with regard to a case under the Arms Act.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned District & Additional Sessions Judge II, Khunti in connection with S. T. No. 141 of 2017 arising out of Murhu P.S. Case No. 55 of 2012 corresponding to G. R. No. 311 of 2012.

(Rongon Mukhopadhyay, J)